
(1980) 12 SC CK 0024

In the Supreme Court Of India

Case No : Civil Appeal No. 1350(N) Of 1973

Kapur Singh and Others

APPELLANT

Vs

Devinder Singh and Another

RESPONDENT

Date of Decision : 04-12-1980

Acts Referred:

Citation : (1981) 13 UJ 14

Hon'ble Judges : S. Murtaza Fazal Ali, J;A. D. Koshal, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

A.D. Koshal, J.—After we had heard learned Counsel for the parties at length, they arrived at a settlement of which the terms are as follows :

(1) Respondent No. 1 shall deposit Rs. 30,000 with the trial court on or before May 31, 1981 for payment to the appellants and shall also file simultaneously an application praying to that Court for the appointment of a Commissioner who shall have the possession of the land decreed by the first appellate court delivered by the appellants to Respondent No. 1 on a day to be fixed by that Court, such date not being later than the 15th of June, 1981.

(2) On compliance being made with term No. 1, the appeal shall stand dismissed with no order as to costs.

(3) If the amount mentioned in term No. 1 is not paid on or before the due date, the appeal shall stand accepted with no order as to costs, the decree passed by the High Court in favour of respondent No. 1 shall stand reversed and the suit shall stand dismissed with the result that the appellants shall be entitled to retain the land in dispute as owners.

(4) If the amount is paid as per term No. 1, but the possession of the land is not delivered by the appellants to respondent No. 1 as stipulated, he shall be entitled to obtain such possession immediately through execution and in that event,

such possession shall be delivered to him along with any crop standing on the land.

(5) Whatever trees are standing on the land today shall not be cut or tempered with by the appellants.

(6) After respondent No. 1 has obtained possession of the land either through the Commissioner appointed by the Court for the purpose or through execution, the appellants shall be come entitled to withdraw the amount deposited as per term No. 1.

(7) The appellants shall give an undertaking to the Court within 14 days from today that they shall hand over the possession of the land decreed by the High Court voluntarily on or before June 15, 1981, when the Commissioner goes to the land for the purpose.

(8) If respondent No. 1 has already deposited any amount in the Court for payment to the appellants (such amount is stated to be Rs. 7,000), he shall be deemed to have done so in part payment of the amount of Rs. 30,000 and shall be required to deposit only the balance of the amount last mentioned as per term No. 1.

(9) This settlement embraces all claims of the parties in respect of the property in dispute including those, relating to mesne profits etc.

The appeal is disposed of in terms of the settlement.